CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.345/MP/2023 along with IA No. 86/2023

Subject : Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read

with Articles 4, 11, 12 and 16 of the Transmission Service Agreement

dated 6.1.2016.

Petitioner : Warora Kurnool Transmission Limited

Respondent : Tamil Nadu Generation and Distribution Corp. Ltd. and Ors.

Date of Hearing : 22.4.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Amit Kapur, Advocate, WKTL

> Ms. Sakshi Kapoor, Advocate, WKTL Shri Rajesh Jha, Advocate, WKTL

Shri Krishan Singh Rana, Advocate, WKTL Shri S. Vallinayagam, Advocate, TANGEDCO

Ms. Swapna Seshadri, Advocate, Karnataka Discoms

Ms. Ritu Apurva, Advocate, Karnataka Discoms

Shri Karthikeyan Murugan, Advocate, Karnataka Discoms

Record of Proceedings

Considering the request of the learned counsel for the Respondents, Karnataka Discoms and the Petitioner, the Commission permitted the Petitioner to file its note of arguments/written submissions within two weeks with a copy to the Respondents, who may file their note of arguments/written submissions, if any, within two weeks thereafter. In the meanwhile, the interim direction issued under paragraph 37 of the Order dated 7.2.2021 in Petition No. 334/MP/2020 shall be continued.

2. The Petition will be listed for hearing on **12.6.2025**.

> By order of the Commission (T.D. Pant) Joint Chief (Law)